Seva Kendra (BNRGSK) under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), as per indicative design prescribed in the guidelines varies from place to place. However, it was estimated to be around Rs. 10 lakh for BNRGSK at Gram Panchayat level and around Rs. 25 lakh at Block level.

(b) Expenditure up to the above estimated cost can be funded under MGNREGA as per norms for sharing of costs between Centre and State. Expenditure above the estimated amount has to be met from other schemes/programmes of the State Governments.

## Frequency in meeting of Vigilance and Monitoring Committees in M.P.

5107. SHRI N.K. SINGH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the role envisaged for public representatives, in implementation of various rural development programmes and schemes;
- (b) the periodicity of holding regular meetings of the Vigilance and Monitoring Committees at State and district levels for reviewing various rural development programmes;
- (c) whether the meeting of these Committees are being held regularly in every State and district of the country including Madhya Pradesh;
- (d) if so, the details thereof including the number of meetings of such Committees held during the last three years and the current year in each State including Madhya Pradesh; and
- (e) the corrective action proposed to be taken by Government to ensure holding of such meetings as per the guidelines?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) The Ministry of Rural Development implements through State Governments and Union Territory Administration a number of rural development schemes. Under the programme Guidelines of these schemes, public representatives have been given specific roles with regard to selection of targets and beneficiaries, planning, implementation and monitoring etc. depending upon the scheme requirements.

(b) The Vigilance and Monitoring Committees (VMCs) are constituted at

State and district levels to function as an important instrument for effective monitoring of implementation of the programmes of the Ministry of Rural Development. The Guidelines stipulate that the Meetings are to be held at least once in every quarter.

- (c) No, Sir.
- (d) The details, including number of meetings of the State level Committees and district level Committees held during the years 2009-10 to 2012-13, as reported by States/districts, are given in the Statements I and II (See below).
- (e) The Member Secretaries of the State and district level VMCs have been made personally responsible to ensure holding of such meetings in accordance with the guidelines. In case the Chairman does not indicate any date for convening meeting, the Member Secretary, in consultation with Co-Chairman, may convene the Meeting within 15 days of end of each quarter. The State and district authorities are reminded from time to time to hold the meetings at prescribed intervals.

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Statement-I

Details of District Level Vigilance and Monitoring Committee Meetings during 2009-10 to 2012-13

Sl.No	Name of State	No. of V and MC District	No. of Districts where meet- ings held	No of Meetings held						
			170	09-10	201	0-11	V-75	011-12	2012-	13*
î.	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	22	20	23	19	28	9	15		
2.	Arunachal Pradesh	16	11	12	13	23	11	13		
3.	Assam	27	25	38	23	33	20	30		
4.	Bihar	38	32	41	13	19	14	22		
5.	Chhattisgarh	16	9	10	14	26	6	12		
6.	Goa	2			1	1	2	2		
7.	Gujarat	26	40	39	26	54	20	40		
8.	Haryana	21	19	21	19	34	15	26		
9.	Himachal Pradesh	12	5	6	9	11	8	12		
10.	Jammu and Kashmir	22	1	1	3	4	1	1		

1	2	3	4	5	6	7	8	9	10	11	
11	Jharkhand	24	10	16	18	27	18	35	1,	1,	(4)
12	Karnataka	30	25	31	29	53	27	46	Ĩ.	1	
13	Kerala	14	13	19	14	26	14	29			
14	Madhya Pradesh	50	33	39	42	89	39	80	1	1	
15	Maharashtra	33	20	23	28	49	25	47	1	1	
16	Manipur	9	9	9	8	11	2	4			
17	Meghalaya	7	7	11	7	14	6	10			
18	Mizoram	8	8	12	8	22	8	19			
19	Nagaland	11	2	2	2	2					
20	Odisha	30	29	37	28	52	26	36			
21	Punjab	20	16	17	18	37	11	15	1	1	
22	Rajasthan	33	13	18	28	56	31	59			
23	Sikkim	4	3	3	2	2	3	3			
24	Tamil Nadu	31	25	29	26	41	17	21	1	1-	

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Written Answers to

25	Tripura	4	4	9	4	8	4	9		
26	Uttarakhand	13	10	10	11	16	6	6		
27	Uttar Pradesh	72	36	43	60	88	37	48		
28	West Bengal	19	8	8	10	17	8	18		
29	Andaman and Nicobar	2			2	2	2	5		
<b>3</b> 0	Daman and Diu	1	1	1			1	1		
31	Dadar and Nagar Haveli	2	1	1						
32	Lakshadweep	1			1	1	1	1		
33	Puducherry	1								
	Total	621	435	529	486	846	392	663	6	6

<sup>\*</sup> Reports received upto 17th May, 2012.

Statement-II

Details of State Level Vigilance and Monitoring Committee Meetings during

2009-10 to 2012-13

Sl.No. Name of State		Number of meetings held					
		2009-10	2010-11	2011-12	2012-13*		
1	2	3	4	5	6		
1	Andhra Pradesh	1	1	1			
2	Arunachal Pradesh	1	1				
3	Assam	1	2				
4	Bihar			1.			
5	Chhattisgarh		1.	2			
6	Goa						
7	Gujarat			2			
8	Haryana		1	1			
9	Himachal Pradesh			1			
10	Jammu and Kashmir	1	1				
11	Jharkhand			2			
12	Karnataka	1	3	2			
13	Kerala		1				
14	Madhya Pradesh	1	1,	1.			
15	Maharashtra	1	2	2			
16	Manipur			1			
17	Meghalaya		2	Ĩ.			
18	Mizoram	ī	1	1			
19	Nagaland	1	1.				
20	Odisha	1	1.				

Written Answers to		[22 MAY 2012]	Unstarred Questions 241			
1	2	3	4	5	6	
21	Punjab					
22	Rajasthan		2			
23	Sikkim	1	2	2		
24	Tamil Nadu	1	2			
25	Tripura		2	1		
26	Uttarakhand	1	1	1		
27	Uttar Pradesh		2			
28	West Bengal		3	3		
29	Andaman and Nicobar		1	2		
30	Daman and Diu	1	1			
31	Dadar and Nagar Haveli					
32	Lakshadweep					
33	Puducherry					
	Total	14	35	27	0	

<sup>\*</sup> Reports received upto 17th May, 2012

## Meetings of Vigilance and Monitoring Committees

5108. SHRI DILIPBHAI PANDYA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the meetings of Vigilance and Monitoring Committees are being held at the district levels regularly at the prescribed intervals;
  - (b) if not, the reasons therefor;
- (c) whether Government has received reports/complaints regarding any gross violations in implementation of various Centrally sponsored schemes;
  - (d) if so, the details thereof; and
  - (e) the action taken by Government thereon?